

Auction of Government Securities

1855. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

- (a) the total value of public borrowings brought through auctions of Government Securities for the years 2004-05 to 2008-09;
- (b) whether Foreign Institutional Investors (FIIs) are permitted to participate in such auctions; and
- (c) whether there is any ceiling prescribed for the FIIs to invest in Government Securities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
 (a) The amount mobilized through auction of Government of India dated Securities for the years 2004-05 to 2008-09 is as under:

| (Amount in Rs. crore) | | | | |
|-----------------------|----------|----------|----------|----------|
| 2004-05 | 2005-06 | 2006-07 | 2007-08 | 2008-09 |
| 80,350 | 1,31,000 | 1,46,000 | 1,56,000 | 2,61,000 |

(b) Foreign Institutional Investors (FIIs) registered with the Securities and Exchange Board of India (SEBI) and approved by Reserve Bank of India and any other person not resident in India, as specified by the Reserve Bank of India with the approval of the Government of India, are eligible to invest in the Government Securities.

(c) In terms of SEBI circular IMD/FII and C/29/2007 dated June 6, 2008, the Government of India has increased the cumulative debt investment limit from US\$ 3.2 billion to US\$ 5 billion for FII investments in Government Securities.

Measures to curb circulation of fake notes

†1856. SHRI MANOHAR JOSHI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the fake notes of Rs. 1000 and Rs. 500 denominations have come in large number;
- (b) if so, the reasons therefor;
- (c) the steps Government is taking to prevent circulation of fake notes;
- (d) whether Government would make it mandatory for all Government, Cooperative and private banks that they install machines in the banks to identify the fake notes so that fake notes neither reach the banks nor they are given to customers;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
 (a) and (b) The number of Fake Indian Currency Notes (FICN) seized by the Law enforcement

†Original notice of the question was received in Hindi.